

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 242 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Anjum Kouser
D/O Mohd Kabir
R/O Sawari Tehsil Kotranka, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-01-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5528-35 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjum Kouser, Advocate**
.....for information and necessary action.

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 243 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Anan Shiblee
S/O Manzoor Ahmed Wani
R/O Kharpura Tehsil Banihal, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-02-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5536-43 RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anan Shiblee**, Advocate
.....for information and necessary action.

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 244 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Anisa Azam
D/O Mohd Azam
R/O Chandi Marh Poshana, Tehsil Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-03-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5544-51 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anisa Azam, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 245 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Ayushi Kher
D/O Om Prakash Kher
R/O H.No.50, Lane No.14, Sector 3, JDA Colony, Rajinder Nagar Bantalab,
District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-04-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5552-59 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ayushi Kher**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 246 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Ambika Sharma
D/O Ram Murti Sharma
R/O W.No.13, Arli Hansali, Tehsil Katra, District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-05-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed *Mujtaba* Hussain)
Registrar Administration

No: 5560-67 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ambika Sharma, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 247 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Habib Ur Rehman
S/O Mohd Khursheed
R/O Kalaban Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-06-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5568-75 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Habib Ur Rehman, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 240 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Harsh Sharma
S/O Jai Pal Sharma
R/O H.No.5, Lane No.05, Chandan Vihar Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-07-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5576-83 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harsh Sharma, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 249 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Kanchan Janotra
D/O Kuldeep Jantora
R/O Ward No.06 near SBI Bank Budhi Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-08-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5584-91 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanchan Janotra**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 250 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Kumari Chandrika
D/O Chanchal Singh
R/O Ladda, Tehsil Mounгри, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-09-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5592-99 RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kumari Chandrika**, Advocate
.....for information and necessary action.

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 251 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Lakshav Bharti Proch
S/O Rahul Bharti
R/O Bharti Bhawan Mubarak Mandi Bazar, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-10-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5600-07 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lakshav Bharti Proch**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 252 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Mannu Bhagat

D/O Babu Ram

R/O Ranjri Bagla, Rajinderpura Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-11-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5608-15 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mannu Bhagat, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 253 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Mehak
D/O Ashok Kumar
R/O Bhella Tehsil Bhella District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-12-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 56.16-23 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 254 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Mohd Arif
S/O Manzoor Hussain
R/O Village Marhote Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-13-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 5624-31 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arif, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 255 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Mohd Nawaz Mir
S/O Mohd Quresh
R/O Banola Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-14-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5632-39 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Nawaz Mir**, Advocate
.....for information and necessary action.

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 256 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Muhammad Ahsan Malik
S/O Mohd Ayaz Malik
R/O 763-A, Post Office Lane Subash Nagar, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-15-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5640-47 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muhammad Ahsan Malik, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 257 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Natasha Singh
D/O Prakash Singh
R/O Ward No.9, Marta Nagrota, Tehsil Basholi, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-16-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5648-55 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Natasha Singh**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 258 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Nitin Khajuria
S/O Naveen Chander Khajuria
R/O H.No. 21, Ward No .1, College Road, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-17-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5656-63 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Khajuria**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 259 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Palvi Sharma
D/O Sudesh Kumar
R/O Main Bazar near Panchayat Ghar K. Nagrota, Tehsil Nagrota,
District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-18-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5664-71 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Sharma, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 260 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Pankaj Singh
S/O Shyam Singh
R/O Banichack , Tehsil Hiranagar, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-19-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5672-79 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pankaj Singh**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 261 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Prakriti

D/O Amardeep Singh Raina

R/O House No. 56, New Rehari, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-20-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5680-87 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prakriti**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 262 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Roshni Nagalia
D/O Ashok Kumar Nagalia
R/O Allah, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-21-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5688-95 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roshni Nagalia, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 263 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Raman Anand
S/O Pawan Anand
R/O H.No.204 Anand Bhawan, Resham Ghar Colony, Tehsil & District
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-22-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5696-5703 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raman Anand, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 264 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Sabra Mahroof
D/O Abdul Mahroof
R/O Salwah, Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-23-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5704-11 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabra Mahroof, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 265 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Samar
S/O Jatinder Singh
R/O Ward No .1, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-24-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5712-19 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Samar**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 266 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Shamis Ul Rehman Khan
S/O Mohd Zahier Khan
R/O Khanater Dhargloon, Tehsil Balakote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-25-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5720-27 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shamis Ul Rehman Khan, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 267 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Ms. Shivali Rana
D/O Prem Nath
R/O V.P.O Diani, Tehsil & District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-26-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: S728-35 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Rana**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 268 of 2026/RG/LP

Dated: 11..02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Swapnil Sharma
S/O Suresh Kumar Sharma
R/O Bhatyari, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-27-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: S736-43 /RG/LP Dated: 11..02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Swapnil Sharma, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 269 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Sankait Sasan
S/O Ashok Kumar Sharma
R/O 116, Village Dara Dullian, Tehsil Haveli, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-28-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: S744-51 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sankait Sasan, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 270 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Udgeet Aradhya Koul
S/O Naresh Kumar Koul
R/O 119 Garden Avenue, Canal Road, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-29-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5752-59 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Udgeet Aradhya Koul, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 271 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.02.2026

Mr. Wakar Ahmed Chowdhary
S/O Gulzar Ahmed
R/O Dhandkote, Ujhan, Tehsil Darhal, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-30-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: S760-67 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wakar Ahmed Chowdhary, Advocate**
.....for information and necessary action

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 272 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated : 10.2.2026

Mr. Amir Afzal
S/o Mohd Afzal Mir
R/o Soin Sadnar Tehsil Dangiwacha, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-31-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5914-21 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Afzal, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 273 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ 2.2025

Mr. Aayash Ali Mir
S/o Ali Mohammad Mir
R/o Baghwanpora Batwina Tehsil Wakoora, District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-32-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5922-29 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aayash Ali Mir**, Advocate
.....for information and necessary action.

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 274 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ **11.2.2026**

Mr. Altaf J Khan

S/o Asrar Sultanpuri

R/o JE-26, Second Floor, Gupta Colony Malviya Nagar, Tehsil New Delhi,
District South Delhi

A/P A-11, Hamdan Residency, Sozeith, Gouripora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-33-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 5930-37 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf J Khan, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 275 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ **11.02.2026**

Mr. Aaqib Ashraf
S/o Mohammad Ashraf Ganai
R/o Lal Nagar Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-34-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5930-45 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Ashraf, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 276 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ 11.2.2026

Mr. Abdul Basat
S/o Zahid Ali
R/o Burli Dogi Dawaran Tehsil Uri, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-35-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5946-53 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Basat**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 277 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.2.2026

Mr. Aaqib Assad
S/o Assad ullah Yattoo
R/o Badipora Tehsil Chadoora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-36-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5954-60 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Assad, Advocate**
.....for information and necessary action.

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 270 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated : 10.2.2026

Mr. Asad Murtaza
S/o Mumtaz Hussain Attar
R/o Azadpora Tehsil Anchidora, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-37-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5961-68 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asad Murtaza, Advocate**
.....for information and necessary action.

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 279 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 16.2.2026

Mr. Ajaz Ahmad Bhat
S/o Ab Rashid Bhat
R/o Arrigutnoo Reshidpora Tehsil Pahloo, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-38-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 5969-76 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmad Bhat**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 200 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated : 10.2.2026

Mr. Burhan U Din Bashir
S/o Bashir Ahamd Thoker
R/o Gudoora, Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-39-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5977-24 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan U Din Bashir**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 201 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ **10.02.2026**

Mr. Hadi Mushtaq Dar
S/o Mushtaq Ahmad Dar
R/o Losedanow Tehsil & District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-40-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 5985-92 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hadi Mushtaq Dar, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 202 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ **11.02.2026**

Mr. Imran Ali
S/o Ali Mohmmad Ganaie
R/o Ganie Mohalla Haigam Sopori Tehsil Khoie, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-41-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 5993-6000/RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Ali**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 283 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ **11.02.2026**

Mr. Ishfaq Ahmad Malik
S/o Bashir Ahmad Malik
R/o Devbugh Tangmarg Tehsil Kunzer, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-42-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6001-08 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Malik**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 284 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.2.2026

Mr. Junaid Manzoor
S/o Manzoor Ahmad Salroo
R/o Shumhall Aishmuqam Tehsil Pahalgam, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-43-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6009-16 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Manzoor, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 205 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated : **10.2.2025**

Ms. Munazah Manzoor
D/o Manzoor Ahmad Wagay
R/o Larnoo, Tehsil Larnoo, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-44-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6017-24 RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Munazah Manzoor, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 286 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~31.02.2025~~

Ms. Mehak Amin
D/o Mohammad Amin
R/o Bilal Colony Qamarwari Tehsil Central Shalteng, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-45-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6025-32 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Amin, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 287 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ **11.02.2026**

Mr. Musadiq Mushtaq Dantoo

S/o Mushtaq Ahmad Dantoo

R/o Chak Mohalla Malla Bagh Tehsil Kralgund Handwara, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-46-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6033-40 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musadiq Mushtaq Dantoo**, Advocate
.....for information and necessary action.

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 200 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated: 10.2.2026

Mr. Mohammad Sahil Khan
S/o Muzaffar Ahmad Khan
R/o Pathan Colony Zakura Tehsil Hazratbal, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-47-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6041-48 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Sahil Khan, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 209 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 01.02.2025

Ms. Mehandhi Yaseen
D/o Mohammad Yaseen Bhat
R/o Bongam, Fatehpora, Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-48-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6049-56 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehandhi Yaseen, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 290 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.2.2026

Mr. Nadeem Hamid
S/o Abdul Hamid Sofi
R/o War Mohalla Tehsil Chakloo, Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-49-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6057-64 of 2026/RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Hamid**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 291 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~01.02.2026~~ **10.2.2026**

Mr. Nawab Ali
S/o Mohd Amin
R/o Khardoon Shakar Tehsil Chiktan, District Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-50-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6065-72 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kargil**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kargil**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nawab Ali, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 292 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated : 10.2.2025

Mr. Pervaiz Ahmad Bhat
S/o Gh Ahmad Bhat
R/o Chinpaz Mohallah Tehsil Ajaz, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-51-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)

Registrar Administration

No: 6073-20 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pervaiz Ahmad Bhat**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 993 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.2.2025

Mr. Shakir Mohiuddin Malla
S/o Gh Mohiuddin Malla
R/o Markipora Bala Tehsil Dangiwach, District Bararmulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-52-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6001-88 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakir Mohiuddin Malla, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 294 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~31.02.2025~~

Ms. Sameena Afzal
D/o Mohammad Afzal Dar
R/o Gund Khaja Qasim Tehsil Pattan, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-53-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6089-96 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sameena Afzal, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 295 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 11.02.2026

Mr. Sheikh Aatif Ahmad
S/o Sheikh Mushtaq Ahmad
R/o Sheikh Mohalla Saloora, Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-54-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6097-6104 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Aatif Ahmad, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 296 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.2.2026

Ms. Sheevana Shahbaz
D/o Shahbaz Ahmad Akhoon
R/o Noorbagh Momin Abad Tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-55-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6105-12 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheevana Shahbaz, Advocate**
.....for information and necessary actio

Mujtaba
11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 297 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ 11.02.2025

Ms. Samana Khatoon
D/o Ghulam Mohd Malla
R/o Durbal Bemina, Tehsil & District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-56-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6113-20 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samana Khatoon, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 290 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10.2.2025~~

Mr. Shakir Mushtaq Parray
S/o Mushtaq Ahmad Parray
R/o Mirpora Chewdara Tehsil Beerwah, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-57-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6121-28 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakir Mushtaq Parray**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 299 of 2026/RG/LP

Dated: 11..02.2026

It is hereby notified that vide High Court Order Dated 10.2.2026

Ms. Tabasum Fayaz
D/o Fayaz Ahmad Ganie
R/o Syed Mehmood Abad Wuyan Tehsil Pampore, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-58-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6129-36 /RG/LP Dated: .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Fayaz**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 300 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ 11.02.2026

Ms. Uzma Rasool
D/o Ghulam Rasool Mir
R/o Thindipora Tehsil Kralpora, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-59-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6137-44 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Rasool, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 301 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated 10.2.2026

Ms. Yusrah Qayoom
D/o Abdul Qayoom Bhat
R/o Badaharpora Tehsil Handwara District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-60-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6145-52 of 2026/RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara n.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yusrah Qayoom, Advocate**
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 302 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ **10.2.2025**

Mr. Yawer Ahmad Rather
S/o Abdul Rashid Rather
R/o Charvani Hillow Gund Murried Tehsil Barbugh Imam Sahib District
Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-61-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6153-60 /RG/LP Dated: 11.02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawer Ahmad Rather**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 303 of 2026/RG/LP

Dated: 11.02.2026

It is hereby notified that vide High Court Order Dated ~~10~~ **11.02.2026**

Mr. Zahid Nazir Mir
S/o Nazir Ahmad Mir
R/o Raki Lojorah Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-62-2026 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 11/02/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 6161-68 /RG/LP Dated: 11 .02.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Nazir Mir**, Advocate
.....for information and necessary action.

Mujtaba 11/02/26
Registrar Administration